- (c) whether the Ministry has advised all the stakeholders to introduce warning labels on fast food like tobacco products; and
- (d) if so, the response of the stakeholders and further steps taken/being taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Food Safety and Standards Authority of India (FSSAI) has informed that Fast Food has not been separately defined under the Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder. However, to address the issue of High Fat, Sugar and Salt (HFSS) in food and associated health risks, Food Safety and Standards Authority of India (FSSAI) constituted an Expert Group. The Report of the Expert Group, with its gist, has been uploaded on FSSAI website *i.e. www.fssai.aov.in* for the information of general public. Further, to help consumers make an informed choice, FSSAI has decided to revise its labelling regulations to include mandatory declaration of total fat, added sugar, salt, trans fat and energy per serving along with its contribution to Recommended Dietary Allowance (RDA) on front of pack label.

- (b) No such information is available with FSSAI. However, World Health Organisation (WHO) has developed guidelines on 'Sugar intake for Adults and Children' and the adverse impact of high sugars in foods.
 - (c) No.
 - (d) Does not arise.

Guidelines/protocols for diagnostic tests

1697. SHRI VINAY DINU TENDULKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there are any guidelines/ protocols for various diagnostic tests conducted in the country, if so, the details thereof;
- (b) if not, whether Government intends to bring guidelines or rules for such tests across the country;
- (c) whether there is any monitoring mechanism to check prices for such tests; and

(d) if not, whether Government proposes to devise any mechanism for monitoring rates of various services in private hospitals/facilities and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) Health is a State subject. It is the responsibility of the State/Union Territory Government to frame guidelines/protocols for various diagnostic tests.

The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules. 2012 for registration and regulation of Clinical Establishments, including Diagnostic Laboratories. The Act is currently applicable in ten States and all Union Territories except Delhi. In the State /UTs where the said Act is in force, the clinical establishments are required to meet the norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and displaying of rates at a conspicuous place. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments

- (c) Health is a State subject. However, under the Clinical Establishments (Central Government) Rules 2012, one of the conditions for registration and continuation of the clinical establishments (in the States/UTs where the Clinical Establishments Act, 2010 is applicable) is that the clinical establishments shall charge rates for each type of procedure and service within the range of rates determined from time to time. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing medical procedures and shared the same with the States and Union Territories. Further action lies within the purview of the State/UT Governments.
 - (d) Does not arise.

Target to reduce TFR

1698. SHRI VINAY DINU TENDULKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has set a target to reduce Total Fertility Rate (TFR) to 2.1 by the end of the Twelfth Five Year Plan;
- (b) if so, the progress made during the first two years of the Twelfth Five Year Plan *i.e.* 2017-18 towards achieving this goal; and